

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

16. C.P. (IB)-2793(MB)/2018

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 09.11.2023**

**NAME OF THE PARTIES: Deejay Minerals Pvt. Ltd.**

**V/s**

**Gammon India Ltd**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

None appeared for the Operational Creditor. Adv. Yash Jain appeared for the Corporate Debtor. Counsel appearing for the Corporate Debtor states at bar that the matter has been settled and Consent Terms have already been signed and executed between the parties. Since none appeared on behalf of the Operational Creditor to confirm this a last and final opportunity granted to the Operational Creditor to cause appearance on the next date of hearing and to advance arguments, failing which, the Company Petition shall be dismissed for non-prosecution. List the matter on **01.12.2023** for hearing.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

09.11.2023  
Sushil

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**